

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

MP-2456/90
 O.A. No. OA-906/90.
 T.A. No.

199

DATE OF DECISION 08-11-1990.

Shri Anand Singh PETITIONER Applicant

Shri A.K. Bhardwaj Advocate for the PETITIONER(S) Applicant

Union of India & Others Versus Respondent

Shri M.L. Verma Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(JUDL)

The Hon'ble Mr. D.K. CHAKRAVORTY, MEMBER(ADMN)

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. Whether it needs to be circulated to other Benches of the Tribunal? NO

JUDGEMENT

(Judgement of the Bench delivered by
 Hon'ble Mr. D.K.Chakravorty, Member(A))

Heard the learned counsel of both parties.

The prayer contained in this application is that the respondents be directed to engage the applicant to the post of Peon in preference to his juniors and outsiders. The applicant was not allowed to perform his duties after 28.2.1990.

2. The learned counsel of the respondents states that the applicant has been re-engaged w.e.f.25.10.1990 and that the applicant has joined duty as a Peon. This fact has also been accepted by the learned counsel of

the applicant.

3. In view of the above, nothing further survives in this application. The application has become infructuous. The application is disposed of having become infructuous.

There will be no order as to costs.

Chakraborty
(D.K.CHAKRAVORTY)
MEMBER (A)

Kartha
(P.K.KARTHA)
VICE CHAIRMAN

'PKK'